

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

Original Application No. 270/2023

IN THE MATTER OF:

Ms. Shrankhla Mittal

.... Applicant

Versus

Govt. of NCT of Delhi & Others

.... Respondents

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NDGH-14/12/23

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Respondents No.6 and 7

Through



MOHD. TALHA & AYUSH DASSI

ADVOCATES

127, Lawyer's Chamber, S-Block,

Delhi High Court,

New Delhi-110003.

T.No. 9911554988

Email: advocatetalha@gmail.com

Place: New Delhi.

Dated: 6/11/2023

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

Original Application No. 270/2023

IN THE MATTER OF:

Ms. Shrankhla Mittal Applicant

Versus

Govt. of NCT of Delhi & Others Respondents

REPLY ON BEHALF OF RESPONDENT NO.6 AND 7

MOST RESPECTFULLY SHOWETH:

PRELIMINARY OBJECTIONS:

1. That the Respondent No.6 is running a café under the name of Strings Musical Bar and is having all the valid permissions required to run a café and sound proof system has also been installed in the premises i.e. the sound proofing of the entire premises has been got done by the Respondent No.6 and no noise pollution is caused from the respondent's side and all the necessary steps have been taken by the respondent no.6 to make his premises sound proof.

2. That Respondent no.7 is running a café under the name of the Mansion Bar and Global Kitchen which has was closed temporarily and is now operating andis having all the valid permissions required to run a café and sound proof system has also been installed in the premises i.e. the sound proofing of the entire premises has been got done by the Respondent No.6 and no noise pollution is caused from the respondent's side and all the necessary steps have been taken by the respondent no.7 to make his premises sound proof

REPLY ON MERITS :

1. That the petitioner be put to strict proof with regard to the contents of this Para, as petitioner has not put any proof with regards to her residence. Rest of the contents are denied as wrong and incorrect.

2. That the contents of this Para need no reply as same is not related to answering respondents. But the answering respondents have all the valid permission from appropriate authorities to operate in the area concerned.

3. That the contents of this Para need no reply as same is not related to answering respondents. But the answering respondents herein have taken all the necessary steps to make sure that people in the surrounding areas are not affected by the activities in the premises of the answering respondents.

4. That the contents of this Para are denied as wrong and incorrect. It is denied that answering respondents have not taken any measures to sound proof their premises. It is submitted that answering respondents have installed sound proof system to make sure that people in surrounding areas are not affected by the activities in the premises of answering respondents.

5. That the contents of this Para are denied as wrong and incorrect. It is denied that the answering respondents have been operating in the gross violation of the statutory provisions and are in disobedience of the directions issued by the Hon'ble Supreme Court. It is submitted that answering respondents have all valid permissions and licenses to run his business and further the answering respondents have taken all the necessary steps to make the premises sound proof.

6. That the contents of this Para need no reply as same is not related to answering respondents. But the answering respondents herein have taken all the necessary steps to make sure that people in the surrounding areas are not affected by the activities in the premises of the answering respondents.

7.1 That the contents of this Para need no reply as same is not related to answering respondents.

7.2 That the contents of this Para need no reply as same is not related to answering respondents.

7.3 That the Contents of this Para need no reply as same is not related to answering respondents.

7.4 That the contents of this Para need no reply as same is not related to answering respondents.

7.5 That the contents of this Para need no reply as same is not related to answering respondents.

7.6 That the contents of this Para need no reply as same is not related to answering respondents.

7.7.1 That the contents of this Para need no reply as same is not related to answering respondents.

7.7.2 That the contents of this Para need no reply as same is not related to answering respondents.

7.7.3 That the contents of this Para need no reply as same is not related to answering respondents.

7.7.4 That the contents of this Para need no reply as same is not related to answering respondents.

7.7.5 That the contents of this Para need no reply as same is not related to answering respondents.

7.7.6 That the contents of this Para need no reply as same is not related to answering respondents.

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7.8.1 That the contents of this Para need no reply as same is not related to answering respondents.

7.8.2 That the contents of this Para need no reply as same is not related to answering respondents.

7.8.3 That the contents of this Para need no reply as same is not related to answering respondents.

7.8.4 That the contents of this Para need no reply as same is not related to answering respondents.

8.1 That the Contents of this Para need no reply as far as the same are not related to the answering respondents. But it is submitted that the reproduction of few lines of the order of the Hon'ble High Court of Delhi as mentioned in the present para are not related to the restaurants and cafes running legally in the area of Hauz Khas Village. The petitioner has

conveniently only referred to the lines that suit him.
The remaining contents are denied.

8.2 Contents of this Para are reproduction of some court order of the Hon'ble High Court of Delhi. It is submitted that instead of referring to the present para under reply, the petitioner be directed to file the above said order before the present Tribunal so that the same can be referred to and read by the respondents as well.

8.3 Contents of this Para need no reply as same is not related to answering respondents, but the petitioner be put to strict proof with regard to the contents of this para.

8.4 Contents of this Para need no reply as same is not related to answering respondents, but it is submitted that the answering respondents are running their business from the premises under valid permissions

and licensees from the concerned authorities, even otherwise the soundproofing of the entire premises of the answering respondents has already been done before starting of the operations and there is no question of sound pollution as raised by the petitioner. It is further submitted that the petitioner is using the present litigation as blackmailing tool to extract money from the answering respondents.

9.1 Contents of this Para need no reply as far as the same are not related to answering respondents, but it is submitted that the petitioners are referring to orders and judgments by extracting some portion of those orders and judgments, but the said judgments and orders have not been filed on record by the petitioner. It is submitted that no reference can be made to a judgment or order of any court without referring to the original of the same.

9.2 Contents of this Para need no reply as same as far as the same is not related to the answering respondents but it is submitted that in the present para, the petitioner has again referred to an extract of some judgment / order without filing the same on record, and therefore the same cannot be read by this Hon'ble Tribunal.

10.1 Contents of this Para need no reply as far as the same are not related to answering respondents, and the petitioner be put to strict proof with regard to the same.

10.2 Contents of this Para are denied as wrong and incorrect. The answering respondents have taken all valid permissions from appropriate authorities to use music system / sound system and other sound equipment's and have also installed sound proof system to make sure that people in surrounding areas

are not affected by the activities in the premises of answering respondents.

10.3 Contents of this Para are denied as wrong and incorrect. The answering respondents have installed sound proof system because of which noise levels from the premises of the answering respondents is within the permissible limits, as stipulated under Noise Pollution (Regulation and Control) Rules, 2000. Rest of the contents are denied.

10.4 Contents of this Para are denied as wrong and incorrect. It is denied that answering respondents have been playing loud music and thereby generating noise levels as high as 112 db. It is submitted that answering respondents have installed sound proof system which keeps noise levels within prescribed limits for people outside the premises.

11.1 Contents of this Para are denied as wrong and incorrect. It is denied that any valid complaint was made by the petitioner. The complaint dated 27.2.2023 is denied. It is further denied that there is any violation by the answering respondents as alleged. The remaining contents of this para are denied as wrong and incorrect.

11.2 Contents of this Para are denied as wrong and incorrect. It is denied that answering respondents have not taken any steps to sound-proof their premises. It is submitted that answering respondents have already got the sound proofing of the premises done. Rest of the contents are denied.

11.3 Contents of this Para are denied as wrong and incorrect. It is submitted that since there is no violation by the answering respondents, therefore there is no question of any action to be taken against the answering respondents.

12.1 Contents of this Para need denied as wrong and incorrect. It is denied that The pollution control board only takes in to account the air and water pollution as alleged. It is submitted that The pollution control board also takes in to account the noise pollution before giving the relevant licenses.

12.2 Contents of this Para need no reply as far as the same are not related to the answering respondents, but it is submitted that there is no violation from the answering respondents as hey have already got the sound proofing of the premises done.

12.3 Contents of this Para are denied. It is submitted that before giving the license and the permissions, the authorities inspect and look in to all aspects of the business and only after all the requirements are fulfilled, the license and permissions are given.

12.4 Contents of this Para need no reply as same is not related to answering respondents.

13. That the contents of this para require no reply as far as the same are not related to answering respondents but it is submitted that the present application is devoid of merits and is not maintainable and deserves to be dismissed.

REPLY TO GROUNDS:

A. Contents of this para are denied as wrong and incorrect. It is denied that answering respondents have not taken any steps to sound proof their premises. It is submitted that sound proof system has already been installed in the premises of answering respondents and noise from the premises for outside people is within permissible limits. Rest of the contents are denied.

B. Contents of this para are denied as wrong and incorrect. It is denied that answering respondents

have been operating in gross violation of the statutory provisions of the Environment (Protection) Act, 1986, noise Pollution (regulation and Control) Rules, 2000, Air (Prevention and Control of Pollution) Act, 1981. It is also denied that answering respondents are operating in contumacious disobedience/ disregard for the directions issued by the Hon'ble Supreme Court of India in "In Re: Noise Pollution vs Unknown" as well as various orders passed by this Hon'ble Tribunal.

C. Contents of this Para need no reply as far as the same don't pertain to answering respondents but it is submitted that there is no unchecked commercialization of Hauz Khas Village and all the business running from the Hauz Khas Village are running under proper permissions and licenses. Remaining contents are denied as wrong and incorrect.

D. Contents of this Para are denied as wrong and incorrect. The petitioner be put to strict proof with regard to the same.

E. Contents of this Para need no reply as far as the same don't pertain to the answering respondents, But it is submitted that the reproduction of few lines of the order of the Hon'ble High Court of Delhi as mentioned in the present para are not related to the restaurants and cafes running legally in the area of Hauz Khas Village. The petitioner has conveniently only referred to the lines that suit him. The remaining contents are denied.

F. Contents of this Para need no reply as the petitioner has reproduced some extract of some judgment / order without filing the same on record and the same cannot be referred to for any purpose whatsoever.

G. Contents of this Para are denied as wrong and incorrect. It is denied that answering respondents have been playing loud music with high bass volume causing intolerable noise and vibrations. It submitted that answering respondents have installed sound proof system in their premises and noise level is up to prescribed limit only so that no one gets disturbed in the surrounding area.

H. Contents of this Para are denied as wrong and incorrect. It is denied that answering respondents have been playing loud music and thereby generating noise levels as high as 112 DB. It is submitted that answering respondents have taken all necessary steps including instalment of sound proof system to make sure that no such noise is generated that disturbs people in surrounding areas.

I. The contents of this Para are denied as wrong and incorrect. The alleged complaint filed by the petitioner

is denied as wrong and incorrect. It is further submitted that there is no question of any action against the answering respondents and there is no violation by the answering respondents.

J. Contents of this Para are denied as wrong and incorrect. It is denied that The pollution control board only takes in to account the air and water pollution as alleged. It is submitted that The pollution control board also takes in to account the noise pollution before giving the relevant licenses. Further it is submitted at the cost of repetition that there is no violation by the answering respondents and the answering respondents have already got the sound proofing of the entire premises done so that the noise of the people outside the premises is within permissible limits.

14. That the contents of this para are denied as wrong and incorrect. It is denied that the present petition is within the limitation as alleged.

INTERIM RELIEF:

The petitioner is not entitled to any interim relief as there is no violation by the answering respondent as mentioned herein above.

Last para is the prayer clause and the same is denied as wrong and incorrect, the petitioner is not entitled to any prayer as prayed for.

PRAYER:

In view of aforementioned facts and circumstances, it is most respectfully prayed that this Hon'ble court be pleased to pass an order thereby dismissing the present application / petition with exemplary costs.

Any other order / direction that this Hon'ble Court may deem fit and proper in the nature and circumstances of the case may kindly be passed



Respondents No.6 and 7

Through



MOHD. TALHA & AYUSH DASSI
ADVOCATES

127, Lawyer's Chamber, S-Block,
Delhi High Court,
New Delhi-110003.

T.No. 9911554988

Email: advocatetalha@gmail.com

Place: New Delhi.

Dated: 6/11/2023

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

Original Application No. 270/2023

IN THE MATTER OF:

Ms. Shrankhla Mittal

.... Applicant

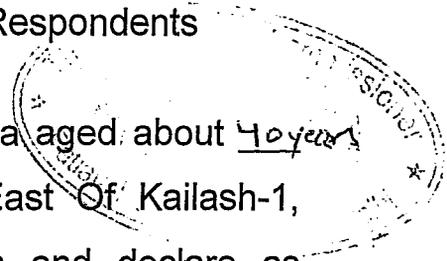
Versus

Govt. of NCT of Delhi & Others

.... Respondents

AFFIDAVIT

I, Ravinder Sharma S/o Amar Nath Sharma aged about 40 years years R/o E-69, Third Floor, E-block, East Of Kailash-1, Delhi-110065 do hereby solemnly affirm and declare as under: -

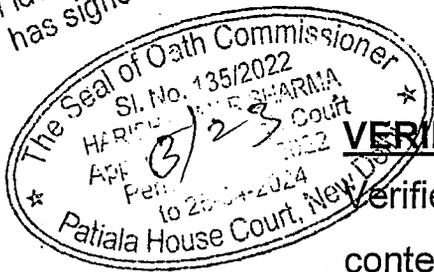


1. That I am the respondent no.6 in the above noted case and am well versed with the facts of the case, and as such, am competent to swear this affidavit.
2. That the accompanying reply has been drafted under my counsel upon my instructions. The contents stated there in are true and correct to my knowledge and the same may be read as part and parcel of this affidavit.

Harish Chandra
I identify the Deponent who has signed in my presence

Ravinder Sharma

DEPONENT



VERIFICATION:-

06 NOV 2023

Verified at Delhi on this _____ day of _____ 2023 that the contents of this above affidavit are true and correct to my knowledge, and no part of it is false and nothing material has been concealed there from.

CERTIFIED THAT THE DEPONENT
S/o. Smt./Km.
S/o. W/o. D/o.
R/o.
identifies me as the person who has
has been verified by me at Delhi
on
that the contents of the affidavit
have been read to him and are
true and correct to his knowledge.

Ravinder Sharma

DEPONENT

06 NOV 2023

(Oath Commissioner Delhi)

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

Original Application No. 270/2023

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Ms. Shrankhla Mittal Applicant

Versus

Govt. of NCT of Delhi & Others Respondents

AFFIDAVIT

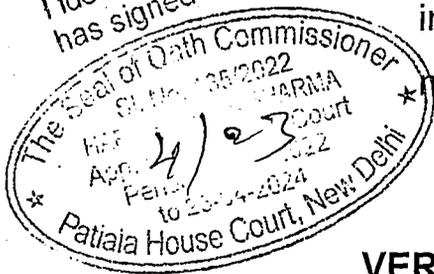
I, Naveen Chandra S/o Hira Ballabh aged about 43 C/o 2nd and 3rd Floor, T-6B, Hauz Khas Village, New Delhi-110016 do hereby solemnly affirm and declare as under:-

1. That I am the respondent no.7 in the above noted case and am well versed with the facts of the case, and as such, am competent to swear this affidavit.

That the accompanying reply has been drafted under my counsel upon my instructions. The contents stated there in are true and correct to my knowledge and the same may be read as part and parcel of this affidavit.

Mani Singh

I identify the Deponent who has signed in my presence



Naveen Chandra

DEPONENT

VERIFICATION:-

Verified at Delhi on this 06 day of NOV 2023 that the contents of this above affidavit are true and correct to my knowledge, and no part of it is false and nothing material has been concealed there from.

CERTIFIED THAT THE DEPONENT
Shri/Smt./Km. *Naveen Chandra*
S/o, W/o, D/o *Hira Ballabh*
R/o *T-6B, Hauz Khas Village, New Delhi-110016*
I identify *Naveen Chandra*
has solemnly affirmed to me at Delhi
on 06/11/2023 that the contents of the affidavit which
have been read to him are true and correct to his knowledge.

06 NOV 2023

Naveen Chandra

DEPONENT

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

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.... Applicant

Versus

Govt. of NCT of Delhi & Others

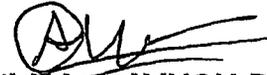
.... Respondents

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Respondents No.6 and 7

Through



MOHD. TALHA & AYUSH DASSI

ADVOCATES

127, Lawyer's Chamber, S-Block,

Delhi High Court,

New Delhi-110003.

T.No. 9911554988

Email: advocatetalha@gmail.com

Place: New Delhi.

Dated: 6/11/2023



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Government of Delhi
Department Of Food Safety
Food Safety and Standards Authority of India
License under FSS Act, 2006



अनुज्ञापि संख्या / License Number: 13322002000870



1. Name & Registered Office address of Licensee / अनुज्ञापिधारी के पंजीकृत कार्यालय का नाम और पता: STRING Musical Bar A Unit of Ragee Entertainment
1-A SECOND FLOOR VILLAGE HAUZ KHAS, South , Delhi-110016
2. Address of Authorized Premises / प्राधिकृत परिसरो का पता: 1-A SECOND FLOOR , KH.NO-624/278, VILLAGE HAUZ KHAS, HAUZ KHAS, South , Delhi-110016
3. Kind of Business / कारोबार का प्रकार: Food Services - Restaurants
4. Dairy Business Details / डेयरी कारोबार विवरण हेतु : No
5. Category of License / अनुज्ञापि का वर्ग: State License

This license is granted under and is subject to the provisions of FSS Act, 2006 all of which must be complied with by the licensee. / यह अनुज्ञापि खाद्य संरक्षा और मानक अधिनियम, 2006 के अधीन अनुदत्त की गई और वह अधिनियम के उपबंधों के अध्यादीन है जिनका अनुज्ञापिधारी द्वारा अवश्य पालन किया जाना चाहिए.

Place / स्थान: South
Issued On / दिनांक: 02-12-2022 (New License)
Valid Upto: / वैधता: 01-12-2023 (For details, refer Annexure)

Designated Officer
Date : 02-12-2022 17:45:30 IST
User Id : doXXXXXth
Verified through mobile : 98XXXXXX14

Annexures:

1. Product Annexure
2. Validity Annexure
3. Non-Form C Annexure
4. Conditions Of License

Note:

1. Application for renewal of License can be filed as early as 180 days prior to expiry date of License. You can file application for renewal or modification of License by login into FSSAI's Food Safety Compliance System(<https://foscos.fssai.gov.in>) with your user id and password or call us at 1800112100 for any clarification.
2. This License is only to commence or carry on food businesses and not for any other purpose.
3. This is computer generated license and doesn't require any signature or stamp by authority.

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Product Annexure

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Form C
Government of Delhi
Department Of Food Safety
Food Safety and Standards Authority of India
License under FSS Act, 2006



अनुज्ञप्ति संख्या / License Number: 13322002000870

Kind Of Business: Food Services - Restaurants

Sl.No.	Product(s)
1	16 - Prepared Foods
2	18- Indian Sweets and Indian Snacks & Savouries products
3	15 - Ready-to-eat savouries
4	14 - Beverages, excluding dairy products



Form C
Government of Delhi
Department Of Food Safety
Food Safety and Standards Authority of India
License under FSS Act, 2006



अनुज्ञप्ति संख्या / License Number: **13322002000870**

Validity From	Validity Upto	Issued On	Fee Paid	Type	Issuing Authority
02-12-2022	01-12-2023	02-12-2022	2000 INR	New	State Licensing Authority

Suspension History

S.No	History	Date
	N/A	

Current Status of License: License Issued

Note:

1. Application for renewal of License can be filed as early as 180 days prior to expiry date of License. You can file application for renewal or modification of License by login into FSSAI's Food Safety Compliance System(<https://foscos.fssai.gov.in>) with your user id and password or call us at 1800112100 for any clarification.
2. The Application for renewal of license shall be submitted 30 days prior to the expiry date mentioned above after which Rs. 100 per day will be charged up to the date of expiry.
3. Modification* (if any) denotes the change in the Authority. Issuing Authority mentioned along with Modification* is the Jurisdictional Authority with effect from the date of issuance of modified license.



Government of Delhi
Department Of Food Safety
Food Safety and Standards Authority of India
License under FSS Act, 2006



अनुज्ञापि संख्या / License Number: **13322002000870**

Person in charge of operations

Name:	GEETANJALI BHARDWAJ	Qualification:	GRADUATE
Contact No:	N/A	Mobile No:	7678275008
Email-ID:	ragee.entertainment22@gmail.com		
Address :	1-A SECOND FLOOR VILLAGE HAUZ KHAS		
State:	Delhi	District:	South West
Pin Code:	110016	Photo Id Card:	Aadhar Card
Photo Id No:	663977577888	Photo Id Expiry Date:	N/A
FoSTaC No:	Not Provided		

Person responsible for complying with conditions of license (The person must be same as mentioned in Form IX as per FSS Regulations, 2011)

Name:	GEETANJALI BHARDWAJ	Qualification:	GRADUATE
Contact No:	N/A	Mobile No:	7678275008
Email-ID:	ragee.entertainment22@gmail.com		
Address :	1-A SECOND FLOOR VILLAGE HAUZ KHAS		
State:	Delhi	District:	South West
Pin Code:	110016	Photo Id Card:	Aadhar Card
Photo Id No:	663977577888	Photo Id Expiry Date:	N/A

Place / स्थान: South
 Issued On / दिनांक: 02-12-2022 (New License)

Designated Officer

Date : 02-12-2022 17:45:30 IST
 User Id : doXXXXXth
 Verified through mobile : 98XXXXXX14

Note: Any change in above details shall be immediately communicated to authorities. You can apply for modification of license for updation of details without any cost through Food Safety Compliance System (<https://foscos.fssai.gov.in>)

Condition of License

All Food Business operators shall ensure that the following conditions are complied with at all times during the course of its Food Business.

Food Business Operators Shall:

1. Display a true copy of the license granted in Form C shall at all time at a prominent place in the premises.
2. Give necessary access to licensing authorities or their authorized personnel to the premises.
3. Inform authorities about any change or modifications in activities.
4. Employ at least one technical person to supervise the production process. The person supervising the production process shall possess at least a degree in science with Chemistry/ Bio-chemistry/ Food and nutrition/ Microbiology or a degree or diploma in Food Technology/ Dairy Technology/ Dairy Microbiology/ Dairy chemistry/ Dairy engineering/ Oil technology/ Veterinary science/ Hotel management & Catering technology or any degree or diploma in any other discipline related to the specific requirement of the business from a recognized university or institute or equivalent.
5. Furnish periodic annual return 1st April to 31 st March, with in 31 st May of each year. For collection/ handling/manufacturing of milk and milk product half yearly return also to be furnished as specified.
6. Ensure that no product other than the product indicated in the license /registration is produced in the unit.
7. Maintain factory's sanitary and hygienic standards and workers hygiene as specified in the schedule-4 according to the category of food business.
8. Maintain daily records of production, raw materials utilization and sales separately.
9. Ensure that the source and standards of raw material used are of optimum quality.
10. Food business operator shall not manufacture , store or expose for sale or permit the sale of any article of food in any premises not effectively separated to the satisfaction of the licensing authority from any privy, urine, sullage ,drain or place of storage of foul and waste matter
11. Ensure clean-in-place system (whatever necessary) for regular cleaning of machine & equipment.
12. Ensure testing of relevant chemical and/or microbiological contaminants in food products in accordance with these regulation as frequency as required on the basis of historical data and risk assessment to ensure production and delivery of safe food through own or NABLaccredited/ FSSAI recognized labs atleast once in six month.
13. Ensure that as much as possible the required temperature shall be maintained throughout the supply chain from the place of procurement or sourcing till it reaches the end consumer including chilling, transportation, storage etc.
14. The Manufacturer/ Importer/ Distributer shall buy and sell food products only from, or to , licensed / registered vendors and maintain record thereof.

168 Other Condition

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1. Proprietors of hotels, restaurants and other food stalls who sell or expose for sale savouries, sweets or other article of food shall put up a notice board containing separate lists of the articles which have been cooked in ghee, edible oil, vanaspati and other fats for the information of the intending purchasers.



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MUNICIPAL CORPORATION OF DELHI
Public Health Department
HEALTH TRADE LICENSE

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Licensee Photo

Department/विभाग PUBLIC HEALTH DEPARTMENT Zone/ज़ोन South

License No / लाइसेंस नंबर HTLSDMC112022112420621

Non Transferable / अहस्तान्तरणीय,
Fee Non Refundable / फीस वापस नहीं होगी

Date of Issue/जारी करने की तिथि 24/11/2022 License Valid upto/लाइसेंस वैध 31/03/2025

This license is granted in pursuance to the provisions of section 417/420/421/422 of the Delhi Municipal Corporation Act, 1957 as amended from time to time and is valid only for the person and particular trade and particulars specified herein subject to conditions stated here under.

यह लाइसेंस अधतन संशोधित, दिल्ली नगर निगम अधिनियम 1957 के उपबंध की धारा 417/420/421/422 के अनुसरण से स्वीकृत किया जाता है यह केवल इसमें उल्लिखित व्यक्ति और विवरणों निम्न ओर शर्तों के अन्तर्गत वैध है।

Name of Licensee and Designation/लाइसेंसधारी और पदनाम का नाम GEETANJALI BHARDWAJ

Address of Establishment/स्थापना का पता PROP NO 1 A, SECOND FLOOR, HAUZ KHAS VILLAGE, Delhi, 110016

Trade Type/व्यापार का प्रकार Eating House (Restaurant)

Nature of Trade/व्यापार की प्रकृति Eating Establishment

Name & Style/नाम और शैली STRING MUSICAL BAR A UNIT OF RAGEE ENTERTAINMENT

Total number of Permissible Seats/अनुमेष सीटों की कुल संख्या 49

Unit Area in Sq.Mts/इकाई क्षेत्र 88

License Certificate Generated Date/लाइसेंस प्रमाणपत्र उत्पन्न तिथि



Trade Photo

Note: * This certificate does not confer ownership rights to the licensee

This certificate is computer generated and does not require any seal/signature in original. The registration no. is unique to each trade license. The Authenticity can be verified through D.M.C website and QR Code.

*Valid of this license is subject to verification of document's and field site inspects reports.



DELHI POLLUTION CONTROL COMMITTEE

(Government of N.C.T. of Delhi)

4th & 5th Floor, ISBT Building Kashmere Gate, Delhi 110006

CONSENT ORDER

Certificate No. :G-27934

Name of the unit	:	STRING MUSICAL BAR A UNIT OF RAGEE ENTERTAINMENT
Address	:	PROP NO 1 A SECOND FLOOR HAUZ KHAS VILLAGE, Eating House, Delhi - 110016
Consent Order No	:	DPCC/CMC/2022/7670003
Date of issue	:	03/12/2022
Product/Activity	:	Restaurants /Eating houses/ Dhabas and other such establishments(having seating capacity from 36 to 100 seats)- connected to / Discharging Effluent into Public/Municipal/ DJB Sewer and having Kitchen and / or Laundry without Boiler
Manufacturing Activities	:	Restaurant
Category Name	:	[ORANGE]
Prout Capacity	:	null null

This Consent to **Operate** is hereby granted under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 under **ORANGE** Category. This consent is subjected to terms and conditions specified overleaf. **This is being issued with reference to your application id 7670003 valid from 29/11/2022 to 28/11/2027.**

Ajeeta Dayal
Agrawal
Sr. Environmental Engineer

Digitally signed by
Ajeeta Dayal Agrawal
Date: 2022.12.03
19:57:05 +05'30'

Terms and Conditions

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- 1 The Consent is Activity specific and based on the information provided in the consent application alongwith the documents/subsequent documents/ information submitted to Delhi Pollution Control Committee(DPCC) .The Consentee shall apply for fresh consent in case of any change in the activity/manufacturing process.
2. The Consentee shall display the Name of the unit alongwith its Address , name of the Proprietor /Directors/ Partners etc, Contact Phone No(s) and its Activities /Processes/ Products etc, on a Display Board to be placed / fixed at the main gate of the unit.
3. The Consentee / unit shall have / take separate Electricity / Power Connection in its name and shall have /install separate meter in this regard.
4. The Consentee shall provide and maintain separate drainage system for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of collection system and shall be connected to the conveyance system / sewerage system of the area leading to Common Effluent Treatment Plant of the Industrial Area / Sewage Treatment Plant of the catchment area.
5. The Consentee shall obtain permission from Delhi Jal Board, for ground water extraction, if any, as per the various orders/Notifications of Govt. of NCT of Delhi.
6. In case the unit is located in the industrial area where Common Effluent Treatment Plant (CETP) has been provided ,the Consentee shall make regular payment of its share for the operation and maintenance of CETP to the concerned CETP Society as per the Delhi Common Effluent Treatment Plants Act, 2000, as amended to date.
7. The Consentee shall ensure proper channelization / control system for fugitive emissions generated from the various activities / processes of the unit and maintain good house keeping practices so as to maintain clean and safe environment in and around the premises of the unit.
8. The Consentee shall comply with the noise standards laid down vide Gazette Notification of Ministry of Environment and Forest(MOEF), Government of India Dated 17.05.2002 & 12.07.2004, as amended to date, for the Diesel Generator Set(s) and shall also comply with the Emission Standards prescribed for Diesel Engines [(Engine rating more than 0.8 MW) for Power Plant, Generator Set applications and other requirements], if any, as per the Gazette Notification of MOEF, Dated 09.07.2002, as amended to date. Stack Height for sets(Engine rating more than 0.8 MW) commissioned after 01.07.2003 shall be maximum of following
 - (i) Minimum 6 meter above the building where generator set is installed
 - (ii) 30 meter
 - (iii) $14Q0.3(Q - \text{Total SO}_2 \text{ emission from the plant in kg/hr})$ and for other DG Set(s) 0 (upto 0.8 MW) stack height shall be as per the following formula, $H = h + 0.2KVA$ (H- Total Height of stack in meter , h = Height of the building in meters where the Generator Set is installed, KVA - Total Generator capacity of the set in KVA).
9. The Consentee shall comply with the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, as amended to date, the Batteries (Management and Handling) Rules,2001,as amended to date, Solid Waste Management Rules, 2016 and E-Waste (Management) Rules, 2016, the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989, as amended to date, wherever applicable. All such wastes generated from the unit will be managed and handled as per the provisions of the said Rules and will be disposed only through the Recycler / Reprocessor /Authorized Agencies for such wastes, authorized by MOEF/ Central Pollution Control Board/ State Pollution Control Board/Committee/DPCC as per details available on their websites.
10. The Consentee shall comply the other prescribed standards of Effluent / Emissions as prescribed and as applicable under the provisions of the Environment (Protection) Act, 1986, as amended to date and the various Rules made thereunder including the Noise Pollution(Regulation and Control) Rules, 2000,as amended to date.

- 11. The Consentee engaged in the mfg. of plastic product(s) and being accorded Consent to Establish (CTE) or Consent to Operate (CTO)/Renewal of consent shall provide hood and suction arrangement followed by duct raised at least 2 mts above roof level and submit compliance report while applying for CTO (for cases of CTE) or submit an affidavit within six months in other cases.
- 12. The consentee shall use only fresh raw material and the unit shall not burn iron sieve /screen(Jaali).
- 13. The consentee shall dispose of its industrial solid waste as per SWM rules 2016.
- 14. The Consentee shall promote the use of LED and should create a system of replacing of old bulbs.
- 15. The Consentee shall not carry out any activity falling under the Prohibited/ Negative list of Industries (Annexure III of MPD -2021) which are prohibited in National Capital Territory of Delhi, as per Master Plan of Delhi.
- 16. Quantity of Effluent Discharge from the unit shall not exceed(i)Trade Effluent 1000 Litres/ Day (ii) Sewage / Domestic Effluent 1000 Litres/ Day.
- 17. Capacity of the Diesel Generator Set (s) installed in the unit 0 KVA. The Consentee shall properly maintain the Acoustic Enclosure/ Acoustic Treated room for DG Set(s) 0 in good condition and maintain the adequate stack height for DG Set(s) 0 to meet the prescribed standards/ norms as mentioned above. The Consentee shall not operate the DG Set(s) 0 till compliance of the prescribed norms/standards for DG Sets .
- 18. The Consntee shall comply with the applicable provisions / Directions given vide Gazette Notification of Department of Environment, Govt. of NCT of Delhi, dated 23-10-2012 including the directions that No person shall manufacture, import, store, sell or transport any kind of plastic carry bags (including that of Poly Propylene, Non woven fabric type carry bags) in the whole of National Capital Territory of Delhi.
- 19. The Consntee shall comply with orders of Honble National Green Tribunal dated 02.12.2016 in O.A. No. 281 of 2016 in the matter of Kudrat Sandhu Vs Govt. of NCT & Ors regarding Solid Waste management System at source for Proper segregation and disposal of biodegradable, non-biodegradable & Ors. You shall not use/ store/ sale any kind of disposable plastic glasses/ plates etc.
- 20. The Consentee shall comply with the provisions of Plastic Rules,2016 if applicable and shall submit the certificate of registration from Department of COI, GNCTD within 30 days of the issuance of this consent order.
- 21. The Consentee shall switch over its fuel to PNG fuel(wherever the PNG fuel pipeline supplied by IGL) with immediate effect and submit the compliance report within 30 days of issuance of this consent order.
- 22. The Consentee shall submit application for renewal of the Consent, one month in advance of the expiry date of this Consent Order. In the event of any information furnished by the Consentee found to be false OR in case of failure to comply with any of the above mentioned consent conditions, consent granted through this Consent Order shall be deemed to be revoked without any notice and necessary action as per law shall be taken, which may include closure of the unit and prosecution for wrong declaration.

Not with standing anything contained in this consent order. Delhi Pollution Control Committee , reserves its right to review any / or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of enforcement of the Air (Prevention and Control of Pollution)Act, 1981, as amended to date and the Water(Prevention and Control of Pollution)Act, 1974, as amended to date. The Consent granted to the Consentee is to ensure control of pollution from the premises of the unit in accordance with various Pollution Control Laws and in no way confers the right to the Consentee/unit to exist in violation of other laws and statutory provisions including the Master Plan of Delhi. This issue in view of the Office Order No. F.No. DPCC/Consent/2017/569-580 dated 31.05.2017 regarding processing of the consent cases.

12. Standard

Parameter Name	Prescribed Standard
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(Amended)

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Government of India
Form GST REG-06
[See Rule 10(1)]

Registration Certificate

Registration Number :07ABEFR1412N1Z6

1.	Legal Name	RAGEE ENTERTAINMENT			
2.	Trade Name, if any	RAGEE ENTERTAINMENT			
3.	Additional trade names, if any				
4.	Constitution of Business	Partnership			
5.	Address of Principal Place of Business	FIRST FLOOR, H 26, HAUS KHAS VILLAGE, NEW DELHI, South Delhi, Delhi, 110016			
6.	Date of Liability				
7.	Date of Validity	From	26/12/2021	To	Not Applicable
8.	Type of Registration	Regular			
9.	Particulars of Approving Authority				
Signature					
Name					
Designation					
Jurisdictional Office					
9. Date of issue of Certificate		13/11/2022			
Note: The registration certificate is required to be prominently displayed at all places of Business/Office(s) in the State.					

This is a system generated digitally signed Registration Certificate issued based on the deemed approval of application on 13/11/2022.

**Details of Additional Place of Business(s)**

GSTIN 07ABEFR1412N1Z6
Legal Name RAGEE ENTERTAINMENT
Trade Name, if any RAGEE ENTERTAINMENT
Additional trade names, if any

Total Number of Additional Places of Business(s) in the State 1

Sr. No.	Address
1	1-A S/F, Hauz Khas Village Road, New Delhi, South Delhi, Delhi, 110016



GSTIN 07ABEFR1412N1Z6
Legal Name RAGEE ENTERTAINMENT
Trade Name, if any RAGEE ENTERTAINMENT
Additional trade names, if any

Details of Managing / Authorized Partaers

1		Name	RAVINDER SHARMA
		Designation/Status	PARTNER
		Resident of State	Delhi
2		Name	GEETANJALI BHARDWAJ
		Designation/Status	PARTNER
		Resident of State	Delhi

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C.C. No. 37
FIR No.
U/S
P.S.

IN THE COURT OF Before the National Green Tribunal Principal Bench

Suit / Appeal No. Original Application No- 270/2023 JURISDICTION OF 202

In re :-

MS. SHRANKHA MITAL Plaintiff(s) Or Petitioner(s)
Appellant(s) Complainant(s)

VERSUS

Govt of NCT of Delhi & Ors Defendant(s) / Respondent(s) / Accused

KNOW ALL to whom these presents shall come that I / We RAVINDRA SHARMA & NAVIEN CHANDRA

The above named respondents no- 6 and 7 do hereby appoint

Mond. Talha Advocate
TNO- 9911554988
ENo- D/1972/2014

AYUSS DASSI Advocate
TNO 7678328805
D/3757/2020

(herein after called the advocate/s) to be my/our Advocate in the above-noted case authorize him:-

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objections or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.

To file and take back documents, to admit and deny the documents or opposite party.

To withdraw or compromise the said disputes that may arise touching or in any manner.

To take execution proceedings on process.

To deposit, draw and receive money.

do all other acts and things which may be required in the course of the prosecution on the said case.

To appoint and instruct any other Lawyer conferred upon the Advocate whenever he is absent.

And I / We the undersigned do hereby authorize his substitute in the matter as my/our Advocate.

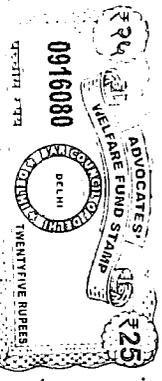
And I/We undertake that I / We or our substitute and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate of his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us

IN WITNESS WHERE OF I / We do hereunto set my/our hand to these presents the contents of which have been understood by me / us on this 6th day of Nov. 2023

Accepted subject to the terms of the fees



Mond. Talha
Advocate
11/18/16/1972

[Signature]
Client

[Signature]
Client

I Identify the Signature/Thumb Impression of the Below Mentioned Person, Who Has been Signed in my presence. The Client.

PROOF OF SERVICE



ayush1996 dassi <ayushdassi1996@gmail.com>

Reply in Ms. Shrankhla Mittal Vs Govt. of NCT of Delhi & Others

1 message

ayush1996 dassi <ayushdassi1996@gmail.com>

Tue, Dec 12, 2023 at 4:50 PM

To: "advocatesushmita@gmail.com" <advocatesushmita@gmail.com>

Please find enclosed copy of reply in matter of Ms. Shrankhla Mittal vs Govt of NCT of Delhi.
NDOH-14/12/2023

 **REPLY.pdf**
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